

AS PASSED BY THE RAJYA SABHA  
ON 17TH DECEMBER, 2012

**Bill No. XLVIII-C of 2012**

**THE CONSTITUTION (ONE HUNDRED SEVENTEENTH  
AMENDMENT) BILL, 2012**

(AS PASSED BY THE RAJYA SABHA)

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**BILL**

*further to amend the Constitution of India.*

BE it enacted by Parliament in the Sixty-third Year of the Republic of India as follows:—

**1.** (1) This Act may be called the Constitution (Ninety-eighth Amendment) Act, 2012.  
(2) It shall be deemed to have come into force on the 17th day of June, 1995.

Short title and commencement.

**5**      **2.** In the Constitution, in Part III, in article 16, for clause (4A), the following clause shall be substituted, namely:—

Amendment of article 16.

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“(4A) Notwithstanding anything contained elsewhere in the Constitution, the Scheduled Castes and the Scheduled Tribes notified under article 341 and article 342, respectively, shall be deemed to be backward and nothing in this article shall prevent the State from making any provision for reservation in matters of promotions, with consequential seniority, to any class or classes of posts in the services under the State in favour of the Scheduled Castes and the Scheduled Tribes to the extent of the percentage of reservation provided to the Scheduled Castes and the Scheduled Tribes in the services of the State.”.

RAJYA SABHA

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**BILL**

further to amend the Constitution of India.

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*(As passed by the Rajya Sabha)*